

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

1. PISATI INDIRA REDDY

W/o Late P.Ram Reddy

Aged About 64 years occ: Organic farmer

R/o H.No. 183, Sadashiva Heavens

PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No:9391013054

Mail: indiraramayogi@gmail.com and others ...Applicants

VERSUS

1. UNION OF INDIA

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in and 32 others Respondents

COUNTER AFFIDAVIT FILED BY THE^{28th} RESPONDENT

Date-16-09-2022

H. C

M/S. **AL GANTHIMATHI** - 676/89

L. PALANIMUTHU - 1366/99

B. PRASHANTH NADARAJ - 2453/18

COUNSEL FOR^{28th} RESPONDENTS

Cell-9841277216

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INDEX

Sl.No.	Date	Description of the Document	Page No.
1.	13-05-2022	28th Respondent Counter	1-13
2.	12/8/2020	Annexure 1 Consent to run the plant, vide Order No.58254/TSPCB/RO/NLG/CFO/2020-456, Dated: 12/8/2020 and it is valid up to Dated:30/6/2025.	14-19

It is certified that all the documents contained in the above annexure are true copies.

Date: 13.09.2022



For PSK Infrastructures And Projects Pvt. Ltd.

P. Prasad
Authorised Signatory

1

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

1. Pisati Indira Reddy

W/o Late P. Ram Reddy
Aged About 64 years occ: Organic farmer
R/o H.No. 183, Sadashiva Heavens
Pedda Amberpet village, Abdullapurmet Mandal
Ranga Reddy district, Telangana -501505
Mobile No: 9391013054
Mail: indiraramayogi@gmail.com

2. Akiti Nikhil Kumar Reddy

S/o Akiti Rama Krishna Reddy
Age About 26 years, H.No.2-6
Chinna Ravirala, Abdullapurmet Mandal
Rangareddy Dist, Telangana-501505
Mobile No. 9666905777
Mail: advsravan@gmail.com

...Applicants

VERSUS

1. Union of India

Rep. by its Secretary Union Ministry of Environment, Forest & CC
Indira Paryavaran Bhavan New Delhi-110003
Phone: 011 24695262, 24695265
Mail: secy-moef@nic.in

2. State Environment Impact Assessment Authority

Rep. by its Member Secretary
A-3, Paryavaran Bhavan
Sanath Nagar Industrial Estate
Sanat Nagar, Hyderabad-500018
Mail: ms-tspcb@telangana.gov.in
Mobile: 04023887600

3. State of Telangana

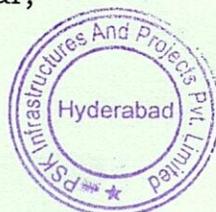
Rep. by its Director of Mines Department
Secretariat, Hyderabad-500022
Mail: dir-mines@telangana.gov.in,
secy-mines@telangana.gov.in,
Mobile No: 04023221766.

4. Telangana State Pollution Control Board

Rep. By its Member Secretary,
A-3, Paryavaran Bhavan
Sanath Nagar Industrial Estate Sanat Nagar,
Hyderabad-500018.
Mail: ms-tspcb@telangana.gov.in
Mobile: 04023887600

For PSK Infrastructures And Projects Pvt. Ltd.

P. Basal
Authorised Signatory



5. District Collector

District Collector Office, Rangareddy District
Lakadikapool, Hyderabad, Telangana-500004

Mail: collector_rr@telangana.gov.in

Ph: 040-23235642, 23234774

6. District Collector

District Collector Office,
YadadriBhuvanagiri District
Bhuvanagiri, Telangana

Mail: collector-ydr@telangana.gov.in

Ph: 040-23235642, 23234774

7. Yadadri Stone Crusher

Sy.No. 260, Bandaraviryal
Rep. by its Owner: Buddidha Manish Reddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Mobile :9848573399
Telangana- 500070,

8. B.N.R Sand Manufacturing Unit

Sy No. 248, 268, Banda Raviryal
Rep. by its Owner: BudidhaNandhareddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399

9. Sri Renuka Rock sand Metal Industry

Sy No. 253, Banda Raviryal
Rep. by its Owner: P.Naveen Kumar
H,No-3-5-574, Flat No -402
Himayat Nagar, Hyderabad
Telangana-500029
Mobile :9391190763.

10. Sai Rohit Metal Indsutries

Sy No. 253, Bandaraviryal
Rep. by its Owner: Malakondaiah
Plot No-267/A, Road No-78Jubilee Hills,
Hyderabad-33. Mobile:9866416632 .

11. Tirumala Rock Sand Manufacturing Unit & Mine,

Rep. by its Owner: BudidhiNandha Reddy
Sy.No. 268, Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399,



For PSK Infrastructures And Projects Pvt. Ltd.

P. Prash

Authorised Signatory

12. KRC Infra Projects Mine & Stone Crusher

Sy No 268, Bandaraviryal
Rep. by its Owner Smt. K. Swathi,
H. No. 2-3-534/1A/1, Plot No. 27, Sai Nagar Colony
ESI, Hyderabad-500038.

13. Padmavathi Metal Industry

Sy.No. 268, Bandaraviryal
Rep. by its Owner: P.Naveen Kumar
H,No-3-5-574, Flat No -402 Himayat Nagar,
Hyderabad-500029 Mobile :9391190763

14. Sai baba Metal Industry

Sy No. 268, Bandaraviryal
Rep. by its Owner: PyarasaniBalraju
H.No 13-11-316, Tarnaka, Hyderabad-500007
Mobile: 9866099293

15. Sai Vikas Stone crushing Industries

Sy No. 56,57,58,64, Deshmukhi
Rep. by its Owner: Ch. Surya Narayana
Survey Number 56,57,64
Desmukhi, B.Pochampalle Mandal
Yadadri-Bhuvanagiri District
Telangana,508284

16. Sri Venkata Vhiva Metal Industry

Sy No. 77, 56.64, Deshmukhi
Rep. by its Owner: Guduru Narender Reddy
H.No 1-5-577, Road No-3
New Maruthi Nagar Kothapet, Hyderabad
Telangana, 500060 Mobile:9396751166

17. Super Fine Sand Hyderabad Pvt Ltd (Mines)

Sy No. 80,81,82,84, Desmukhi Village
Rep. by its Owner: G.Malakondaiah 16-88/1, Flat No-201
Sri Lakshmi Nilayam, Road No-3Sri Krishna Nagar Colony,
Dilsukhnagar, Hyderabad Telangana, 500060
Mobile: 9100145605,

18. Veltech Constructions (Hot Mix Plant)

Rep. by its Owner: Jayasimha Reddy,
Sy No. 203P, Saddupally Village
Abdullapurmet Mandal
Ranga Reddy District, 501505. Mobile:9959899988.

19. S.V Constructions (B.Raghuma Reddy Constructions)

Rep. by its Owner: G.Shekar Reddy
Sy No. 202,203,Saddupally Village,
Abdullapurmet Mandal Ranga reddy District
Telangana ,501505.Mobile:9949266499.

For PSK Infrastructures And Projects Pvt. Ltd.



P. Praveen
Authorised Signatory

- 20. Ambica Infra Company**
Rep. by its Owner, Sy No. 206, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana ,501505
- 21. Mayank Infra Company**
Rep. by its Owner Mail: Not available
Saddupally Village, Sy No. 207
Abdullapurmet Mandal
Ranga Reddy District-501505
- 22. P. N. Constructions (Ganesh Constructions)**
Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505 .
- 23. S.P.R. Constructions ,Rep. by its Owner**
Sy No. 208, Saddupally village Mail: Not available
Abdullapurmetmandal,Ranga Reddy District
Telangana ,501505 .
- 24. K.Chandrashekar Hot Mix plant**
Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505.
- 25. Venkatesh Hot Mix Plant ,Rep. by its Owner,**
Sy No. 207, Saddupally village
Abdullapurmetmandal. Ranga Reddy District
Telangana ,501505
- 26. Sri Guduru Narender reddy**
Sy No. 73 Deshmukhi
Rep. by its Owner: Guduru Narender Reddy,
H.No 1-5-577, Road No-3
New MaruthiNagar,Kothapet,
Hyderabad ,Telangana-500060.
Mobile:9396751166
- 27. Alluri estates Pvt Ltd**
Rep. by its Owner
Deshmukhi village
BhudanPochampalli Mandal YadadriBhuvanagiriDist
Telangana-501512 .
- 28. PSK Infrastructures and Projects Private Limited**
Hot Mix Plant in Sy.No.79 Desmukhi village
Rep. by its Owner/ Incharge :P.Prasad
H.No 8-2-248/1/7/51, Panjagutta Telangana,
Hyderabad 500082 Mobile :7799443232.

For PSK Infrastructures And Projects Pvt. Ltd.



P. Prasad
Authorised Signatory

29. Nagarjuna Hytech Constructions

Hot Mix Plant In Survey Number 78, Desmukhi Village
Rep. by its Owner: K.Janga Reddy
H.No 17-1-391/5/577, Singareni Colony,
Saidabad, Hyderabad, Telangana-500059
Phone No. 040-24076639 .

30. M/s Rock Crushing India Pvt Ltd.

Rep. by its Owner
Sy No. 268, Chinnaraviryala
Abdullapurmet Mandal, Ranga Reddy District.
PIN:501505,

31. Shona Engineers (Mine)

Rep. by its Owner
Sy No. 268, Chinnaraviryala
Abdullapurmet Mandal, Ranga Reddy 501505.

32. B.N.R. Stone Crushers (Mine)

Rep. by. Budida Nanda Reddy
Sy.No. 268, ChinnaRavirala,
Sahab Nagar Kalan, Hayat Nagar
Plot No.464,465, Vanastalipuram
Hyderabad, Telangana-500070
Mobile No. 9848573399.

33. Uday Stone Crushing Pvt Ltd

Sy.No.293/1, Banda Ravirala village
Abdullapurmet Mandal, RangareddyDist
Telangana-501505

... Respondents

COUNTER AFFIDAVIT FILED BY THE 28th RESPONDENT

I, PUTTA PRASAD Son of PUTTA SUBBIAH aged about 52 years Rep
by its Proprietor M/s **PSK Infrastructures and Projects Private Limited**
Hot Mix Plant in Sy.No.79 Desmukhi village H.No 8-2-248/1/7/51,
Panjagutta Telangana, Hyderabad 500082 do hereby solemnly and
sincerely affirms and make oath and state as follows:

1. I am the 28th Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.



For PSK Infrastructures And Projects Pvt. Ltd.

P. Prasad
Authorised Signatory

3. With regard to the averments made in paragraphs 1 & 2 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard to averments made in the above original application alleging that this respondent is not having consent for operation from the Telangana State Pollution Control Board, the said allegation is denied as false. It is submitted that this respondent has a valid consent from TSPCB Telangana State Govt has issued Consent to run the plant, vide Order No.58254/TSPCB/RO/NLG/CFO/2020-456, Dated: 12/8/2020 **Annexure-1** and it is valid up to Dated:30/6/2025. Hence, the allegation made in this petition by the applicant is, far away from truth.
5. It is submitted that the Plant was Established in the said village, with a motto to give lively hood to the poor families and provide job opportunity to the youth for their lively hood.
6. It is submitted that it is also useful to Generate Revenue to the Government by way of Tax and also useful for the business people.
7. With regard to the averments made in paragraphs 7 to 11 of the affidavit is not related to this respondent and hence there are no remarks.
8. It is submitted that the no notices were issued from the authorities of the Government, for closure of the plant till today as this respondent has been carrying on its activity strictly in accordance with law.
9. It is submitted that the above application is came up before the Hon'ble National Green Tribunal (SZ) Chennai on 18-01-2022 on the day the Hon'ble Tribunal constitute the joint committee Para 10 read as follows,
 10. ***In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of (i) a Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Hyderabad, (ii) a Senior Officer from the State Level***



Impact Assessment Authority (SEIAA) - Telangana, (iii)a Senior Officer from the Directorate of Mines and Geology, Telangana as deputed by its Director, (iv)a Senior Officer from the Telangana State Pollution Control Board as deputed by its Chairman/Member Secretary and(v) District Collectors of Ranga Reddy District and Yadadri - Bhuvanagiri District to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. After inspection the joint committee have filed the report before this Hon'ble tribunal on 22-04-2022 read as Para 6 as follows;-

6. Observations of the Joint Committee (As per TOR):

i. The Number of such units operating in those areas:

It is humbly submitted that the total number of units in the mining zone are as given below:

- a. Number of Stone crushing Units: 14 (Rangareddydistrict) + 3 (YadadriBhuvanagiri district)
- b. Number of Hot mix plants: 9 (Ranga reddy district) +2 (YadadriBhuvanagiri district)
- c. Number of Quarries-24 (Rangareddydistrict)+7 (YadadriBhuvanagiri district)

ii. Whether all the units are having necessary permissions and clearances as per the environmental laws:

It is submitted that mining zone area is existed prior to the EIA notification 2006. Total number of quarries existed are 31. All of them have obtained quarry leases from Mines and Geology Department. Telangana. Out of 31 quarry leases, three (03) lease holders have obtained environmental clearance (Annexure-A). Three (3) quarry lease holders have not applied for EC and the remaining 25lease holders have applied for

of PSK Infrastructures And Projects Pvt. Ltd.

 Authorised Signatory



environmental clearance under violation category as per the MoEF&CC S.O. 804, dated 14.03.2017. However, 13 applications were returned to the proponents due to short comings. 12 No. of Quarries submitted additional information in the first week of April 2022 and it will be reviewed by the SEAC & SEIAA.

All the operating 16 stone crushers in the area having valid consents from TSPCB and one stone crusher was issued with closure orders (List enclosed-Annexure B).

The total number of Hot Mix Plants existed in those area is 11. Out of which one unit is not obtained CFO and remaining 10 units have obtained CFO. However, TSPCB has issued closure orders to 9 units for not complying with the CFO conditions (Annexure C).

iii If they are having such permissions, whether there is any violation of the conditions imposed/ committed by the party respondents:

- Show cause notices issued by TSPCB to the 29 Quarries for not having valid CFO (Annexure-D).
- TSPCB has issued closure orders to one stone crushing unit (Annexure B).
- TSPCB has issued closure orders to 9 hot mix units for not complying with the CFO conditions (Annexure C).

iv. Whether the pollution control mechanisms provided by them are sufficient to mitigate the situation of pollution being caused on account of their operations:



For PSK Infrastructures And Projects Pvt. Ltd.

P. Arora
Authorised Signatory

The main allegations of applicant are dust deposition, loss of agricultural income and health issues due to crushing units and transportation. All the stone crusher units have provided green belt, wind breaking walls, dust bunkers, water sprinklers. However, the following may be provided to mitigate the dust pollution.

- Three tier green belt around the units and along the approach road needs to be improved.
- The height of Wind breaking walls needs to be increased around stone aggregates/sand storage bunkers.
- Dust bunkers provided at the unloading points needs to be covered with GI/MS sheets.

V. Whether any cumulative impact assessment has been done by the authorities before permitting such large scale establishment of units in those areas:

Environmental Impact assessments have not been carried out for the Mining zone as it was declared vide G.O.Ms.No.89,dated 22.03.2006 i.e.prior to the EIA Notification, 2006.

The committee is of view that, Environmental Impact Assessment may be carried out through CSIR-NEERI/any recognized institute to assess the cumulative impact of the project for appropriate recommendations for remedial measures.

vi. Whether the ambient air quality in that area is in conformity with the standard provided:



For PSK Infrastructures And Projects Pvt. Ltd.

P. Anand

Authorised Signatory

TSPCB has carried out Ambient Air quality monitoring in the area on 10.03.2022 to assess the Ambient Air quality. As per the report, the monitored are parameters within prescribed limits (Annexure-E)

vii. If the pollution control mechanism provided by the unit is not sufficient to meet the situation, what is the nature of the mitigating measures to be taken by them to avoid air, water as well as sound pollution:

a) Cement Concrete/Bitumen top road needs to be constructed from stone crushing units to main road.

b) Three tier plantation along the transportation road needs to be provided

c) Wind breaking walls/Green net needs to be provided either side of the petitioner Ashramam to reduce the dust emission due to transportation.

d) Engaging of separate vehicle for regular water sprinkling along the transportation road.

e) All the transportation vehicles needs to be provided Tarpaulin cover during transportation.

f) The units shall have a Separate Environmental cell to monitor the environmental protection measures and status of compliance. g) Adequate funding shall be earmarked to implement the environmental protection measures.

h) The units shall implement the required Pollution Control measures stipulated in the consent orders/Directions issued by the Board.

viii. Whether any damage has been caused to the nearby agricultural area on account of the operation of these units due to

For PSK Infrastructures And Projects Pvt. Ltd.

pollution caused and if so, what is the assessed quantum of compensation for damage caused to the environment:

The Joint Committee visited the agricultural fields of the applicant and other agricultural fields in the surrounding area. Dust deposition is found over the applicant's land and on the existing plantation. There is no agricultural activity observed during site visit. It was informed that Agriculture activity was abandoned about 02 years ago. Agricultural report is enclosed (**Annexure-F**). There are other paddy fields around the mining zone area which are found to be good. There is no impact observed on the other fields.

Further, the Committee is view of that the petitioner may be directed to cultivate other crops recommended in the agricultural report and in consultation with agricultural officer of the area for better yield.

ix. Whether any excess mining has been done by the quarry operators encroaching into the neighbouring areas and the areas other than the permitted area as per the mining lease and permissions (if any) granted and if so, what is the quantum of compensation that has to be realized from such persons who are violating the norms:

The Joint Committee has visited all the quarry leases represented in O.A.No.9 by the applicant. The Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed.

X. The Joint committee is also directed to ascertain the compensation payable for the violations committed by them, apart



For PSK Infrastructures And Projects Pvt. Ltd.

P. Prasad

Authorised Signatory

from assessing cost of restoration of damage caused to the environment and if there is any violation found, what is the nature of action taken by the regulators against such violators:

The quarry lease holders have submitted application for environmental clearance to SEIAA, Telangana. Credible action may be initiated as per Ministry OM. 22-21/2020-IA.III dated 07.07.2021 and O.M.22-21/2020 IA.III (E 138949) dated 28.01.2022 (Annexure-G)

10. It is submitted that the TSPCB have filed the report before this Hon'ble Tribunal on 30-4-2022 Page 30 reads as follows;

**R-28 M/s. PSK Infrastructure and projects Private Limited,
Sy. No. 79/A, Deshmukhi (V), Pochampally (M), Yadadri
Bhuvanagiri District.**

a) The Board has issued CFO of the Board to the industry vide order dated 12.08.2020 for Manufacturing of Hot Mix Plant 1000 TPD capacity (Bitumen Mix) which is valid up to 30.06.2025.

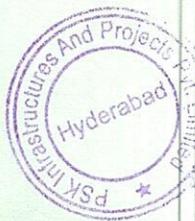
b) During the inspection, the industry was not in operation.

c) The main source of air pollution is the Hot Mix Plant. The industry has provided Bag filter to Hot mix plant to control air pollution.

d) The industry has provided water tanker for wetting of the ground for suppression of road dust.

e) The industry is complying except for maintaining of good housekeeping.

11. It is submitted that this respondent is complying with all the directions issued by the TSPCB. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted



For PSK Infrastructures And Projects Pvt. Ltd.

[Signature]

Authorised Signatory

that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

12. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 9 of 2022 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

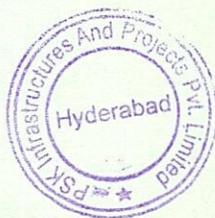
Solemnly affirmed at Hyderabad
on this the 13th day of May , 2022
and signed his name in my presence.

VERIFICATION

I, , PUTTA PRASAD the 28TH respondent herein, do hereby verify that what are all stated in the afore mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 13th day of May 2022 at Hyderabad.

DEPONENT



For PSK Infrastructures And Projects Pvt. Ltd.

P. Prasad
Authorised Signatory

BEFORE ME

Advocate

For PSK Infrastructures And Projects Pvt. Ltd.

P. Prasad
Authorised Signatory



TELANGANA STATE POLLUTION CONTROL BOARD

Regional Office, H.No. 8-15, 1st Floor,
Sri Lakshmi Complex, Near RTO Office, Sri Vinayaka Nagar,
Hyderabad Road, Nalgonda-508 001.

CONSENT & AUTHORIZATION ORDER - FRESH - ORANGE CATEGORY

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No: 58254/TSPCB/RO/NLG/CFO/2020 - 456, Date: 12.08.2020

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

To

**M/s. PSK Infrastructure and projects Private Limited,
Sy.No.79/A, Deshmukhi (V), Pochampally (M),
Yadadri Bhuvanagiri District.**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/l except pH)
1	Domestic	0.5 KLD	Septic tank followed by soak pit.	--

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m ³ /hr. at peak flow
1	Stack attached to Hot Mix Plant of capacity 1000 TPD	--
2	Stack attached to 500 KVA & 62.5 KVA DG Sets	--

iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

- Number of Authorization and date of issue -- 58254/PCB/RO-NLG/CFO/2020 - Date: 14.08.2020.

2. The Occupier of **M/s. PSK Infrastructure and projects Private Limited** is hereby granted an authorization to operate a facility for generation, collection, storage, transport, reuse and disposal of Hazardous Waste namely:

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Used oil	100 LPA	Board's Authorized Recycler / Reprocessor

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Hot Mix Plant	1000 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the **30th day of June 2025**.

A. Rajendra
12/08/2020
ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

To
M/s. PSK Infrastructure and projects Private Limited,
Sy.No.79/A, Deshmukhi (V), Pochampally (M),
Yadadri Bhuvanagiri District.

Copy submitted to the JCEE, TSPCB, Zonal Office, RC Puram for kind information and necessary action.

SCHEDULE – A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorization under HWM Rules at least 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorization of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and Wind direction recorder.
4. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \sqrt{KVA}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.
12. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

13. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
14. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
15. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure landfill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
16. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
17. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
18. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
19. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
20. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
21. The industry shall carryout monthly environmental monitoring by Govt. / Private Laboratories which is approved by Ministry of Environment, Forests & Climate Change (MoEF&CC) / accredited by NABL and submit monthly report to the concerned Regional office.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.

23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
- Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - Batteries (Management & Handling) Rules, 2001.
 - E-Waste (Management & Handling) Rules, 2016.
 - Plastic Waste (Management & Handling) Rules, 2016.
24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

SCHEDULE - B

- 1) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Dust suppression	3.0 KLD
2	Domestic	1.0 KLD
	Total	4.0 KLD

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission standards (mg/NM ³)
1	SPM	115

- 3) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

- Ambient air quality standards shall not exceed the following:
RSPM – 100 ug/m³, SO₂ - 80 ug/m³, NO_x - 80 ug/m³ for 24 hours
- Noise levels: Day time (6 am to 10 pm) – 75 dB(A)
Night time (10 pm to 6 am) – 70 dB(A)

- 4) The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining prior CFE & CFO of the Board.
- 5) The industry shall manufacture only consented products.
- 6) The industry shall not cause any air pollution / odour nuisance in the surrounding area.
- 7) The industry shall carryout regular cleaning and wetting of the ground within the premises.
- 8) The industry shall not discharge any waste water outside the premises.
- 9) The industry shall maintain good housekeeping within the plant premises.
- 10) The industry shall comply with all the directions issued by the Board from time to time.

A. Rajendra
12/08/2020
ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

To
M/s. PSK Infrastructure and projects Private Limited,
Sy.No.79/A, Deshmukhi (V), Pochampally (M),
Yadadri Bhuvanagiri District.